

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-07-2024 AT 10:30 AM**

**Company Petition IB/191/2021
AND
IA (IBC) 601/2024 in Company Petition IB/191/2021
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Kalidindi Venkateswara Raju

...Operational Creditor

AND

Hemarus Therapeutics Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 601/2024

Learned Counsel Mr Maharshi Viswaraj, for applicant present physically.
Learned Counsel Mr Bikki Raveendra Babu, for Respondent Nos 1 to 5 present through Video Conference.
Mr Ramana Reddy, Resolution Professional present through Video Conference.
Learned Counsel Smt Sandhya Rani present through Video Conference.
Notice by way of publication to the 6th respondent effected. 6th respondent called absent.
Learned Counsel Mr Ajay present and states that he has been instructed to appear on behalf of 6th respondent and prays time for filing Vakalat. Vakalat be filed within one week, if Vakalat is filed for filing counter two weeks' time granted, in default of filing counter the 6th respondent deemed to have been set-exparte. Counter of 1st respondent which is adapted by Respondent Nos 2 and 3 already on record. Respondent Nos 4 and 5 separate counters filed. Rejoinder to the counters if any within 10 days thereafter, matter adjourned to 12.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)